

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "D" : DELHI
BEFORE : Ms. SUSHMA CHOWLA, VICE PRESIDENT
AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
ITA.No.4952/Del./2015
Assessment Year 2006-2007

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|---|-----|---|
| M/s. Total Integrated Design (India) Pvt. Ltd., LGF-7A, Mandakini NRI Complex, Greater Kailash-IV New Delhi. PAN AAAC3502B (Appellant) | vs. | The ACIT, Circle – 16(1), C.R. Building, New Delhi. (Respondent) |
| For Assessee : | | Ms. Gunjan Jain, C.A. |
| For Revenue : | | Shri J.K. Mishra, CIT-DR |
| Date of Hearing : | | 17.06.2020 |
| Date of Pronouncement : | | 17.06.2020 |

ORDER

PER N.K. BILLAIYA, A.M.

With this appeal, the assessee has challenged the correctness of the Order of the Ld. CIT(A)-9, New Delhi, Dated 27.01.2015.

2. The appeal heard through video conferencing. At the very outset, the Counsel for the Assessee has stated that the appellant wants to withdraw the appeal. The petition for withdrawal of appeal read as under :

Before the Hon. Income Tax Appellate Tribunal, Bench-'D',

Lok Nayak Bhawan, New Delhi

In the matter of : M/s Total Integrated Design India Pvt. Ltd.
Assessment Year : 2006-07
Appeal No. : ITA 4952/Del/2015
Presenter for Appeal : CA Gunjan Jain

Petition for Withdrawal of Appeal

The assessee had filed the following two appeals before the Hon. ITAT :-

- 1) Appeal No. 4953/Del/2015 against orders passed by ld. A.O. u/s 144 of the Act.
- 2) Appeal No. 4952/Del/2015 against orders passed by ld. CIT (A) u/s 154 r.w.s.250 of the Act.

The appeal against orders passed by ld. A.O. u/s 144 of the act was disposed by passing orders in favor of the assessee and the same was remanded back to the Ld. AO vide Orders dated 26.02.2020.

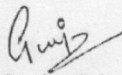
The copy of the said orders is enclosed along with this application.

Considering the above facts, the appellant hereby withdraw the appeal no. 4952/Del/2015.

Thanking You

Yours Truly,

For Sunil Arora and Associates



CA Gunjan Jain

3. The Ld. D.R. has no objection.
4. We, therefore, dismiss the appeal of the assessee as withdrawn
5. In the result, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(Ms. SUSHMA CHOWLA)
VICE PRESIDENT

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Delhi, Dated 17th June, 2020

VBP/-

Copy to

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|----|----------------------------|
| 1. | The appellant |
| 2. | The respondent |
| 3. | CIT(A) concerned |
| 4. | CIT concerned |
| 5. | D.R. ITAT 'D' Bench, Delhi |
| 6. | Guard File. |

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.